

28.5.2002

MA 1130/2002 IN
OA 132/2002

Present: Shri Ram Kanwar Dhillon, counsel for applicants
in MA

By an order passed on 17.1.2002, OA-132/2002 was disposed of with a direction to the applicant in the present MA, the Commissioner of Police to hear and dispose of the appeal filed by the respondent herein seeking to impugn an order of penalty dated 25.5.2000 issued by the Joint Commissioner of Police acting as a disciplinary authority in disciplinary proceedings conducted against him. The order of the aforesaid disciplinary authority had been carried in appeal before the Commissioner of Police on 25.7.2000. Vide order passed by the Tribunal on 17.1.2002 in OA-132/2002, the Commissioner of Police was directed to dispose of the aforesaid appeal expeditiously and within a period of three months from the date of service of a copy of the order. By the present MA, the Commissioner of Police has pointed out that the issue as to the power of the Joint Commissioner of Police to act either as a disciplinary authority or appellate authority was pending consideration of the Delhi High Court in CWP-6689/2001 and a decision in that behalf is awaited. In the circumstances, by the present MA, a prayer is made for grant of extension of time to dispose of the appeal.

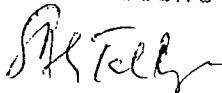

In our view, prayer made is reasonable and deserves to be favourably considered. The Commissioner of Police will now dispose of the appeal within a period

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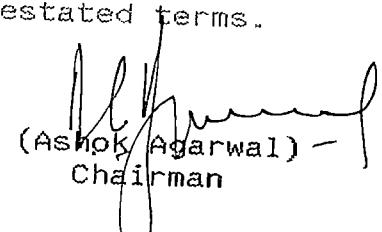
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of three months from the date of service of a copy of this order.

Present MA is allowed in the aforesated terms.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal) -
Chairman